

IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.12
I.A. Nos.389, 544/2022, 45, 55, 96,
426, 801/2023, 19, 34, 35, 36, 37,
290/2024 & Con. Pet. 01/2023 in
C.P. (IB) No.84/BB/2019

IN THE MATTER OF:

Pratap Chandra Pandhy & Ors. ... Petitioners
Vs.
M/s. Dreamz Infra India Ltd. ... Respondent

Order under Section 7 of Insolvency and Bankruptcy Code, 2016

Order delivered on: 19.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant in IA 389/2022 : Shri A. Murali & Shri K.M. Vishakh
For the Petitioner/Applicant in
I.A.s 45, 55, 801/2023, 290/2024
& Con. Pet. 01/2023 : Shri Ashok Kriplani
For the Applicant in IAs 34, 35,
36 & 37/2024 : Shri Harshal Joshi
For the R-1 in IAs 544/2022
& 55/2023 : Shri Theerthesh B.S.
For the Resolution Professional/
Applicant in 96, 426/2023 : Ms. Lakshmi Menon

ORDER

1. Heard the learned Counsels for the parties.
2. At the request of the Ld. Counsel for the RP, list the matter on **12.07.2024**.

Sd/-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-
K. BISWAL
MEMBER (JUDICIAL)